

The Deputy Minister of Home Affairs (Shri Datar): (a) Final decision will be taken as soon as possible after an agreement has been reached with the Government of Pakistan for the recognition of a reciprocal basis, of the *de facto* change of options. The Government of Pakistan have been reminded from time to time and are now being asked to give their final reply by a specific date.

(b) Does not arise at this stage.

Sardar Hukam Singh: Were there any special reasons for discriminating this group from the other one?

Shri Datar: They are not being discriminated against at all, but there are certain financial liabilities which we shall have to take into account unilaterally and therefore, the matter is being pursued with the Pakistan Government.

Sardar Hukam Singh: Does the Government think that they owe a duty or obligation to Pakistan or do they consider that it is their primary duty to give facilities to those who opted to India in the first instance?

Shri Datar: It is also our primary duty but there are the circumstances under which these people had agreed to opt for Pakistan and ultimately they have remained in India. Therefore, as a matter of humanitarian consideration, we are doing something for them.

Sardar Hukam Singh: May I know whether any facilities have been provided so far to these unfortunate people whose applications were not recognized so far?

Shri Datar: Certain facilities have been provided for already.

Sardar Hukam Singh: What are those facilities, may I know?

Shri Datar: I should like to have notice so far as the details are concerned.

Shrimati Renu Chakravartty: When this agreement comes into force, may I know whether it would also apply to East Bengal?

Shri Datar: That will be considered.

Shrimati Renu Chakravartty: If has not been considered at this stage?

Shri Datar: That will be considered; at a later stage the whole question will be taken into account.

Shri Gidwani: Is it a fact that many of them could not come earlier because they were not relieved by Pakistan authorities?

Shri Datar: We have no such information.

Shri Gidwani: Have Government received any representation explaining the reasons?

Shri Datar: To my knowledge, we have not received any representation.

Shrimati Renu Chakravartty: The hon. Minister mentioned a particular date within which they would have to reply. May we know that date?

Shri Datar: June 1953. We have been reminding Pakistan Government and in February we received a reply from them that the matter was under consideration, and therefore, we have requested them to give information up to the end of June this year.

PREVENTIVE DETENTION ACT

***735, Sardar Hukam Singh:** Will the Minister of Home Affairs be pleased to state:

(a) the number of persons arrested and detained in various States under the Preventive Detention Act 1950, since August, 1952, up-to-date; and

(b) what number, out of the figure in reply to part (a) above was released by the Advisory Boards?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). 401 and 74, respectively, from 1st August 1952 to 28th February 1953.

Sardar Hukam Singh: May I know the break-up of this: What was the number that was detained so far as 3 A (1) i.e., relation of India with foreign powers or the security of India was concerned, the security of the State or the maintenance of public order was concerned and the maintenance of supplies and services essential to the community?

Shri Datar: I should like to have notice.

Sardar Hukam Singh: Was any foreigner detained under the Preventive Detention Act?

Shri Datar: I should like to have notice so far as this question is concerned.

Sardar Hukam Singh: May I know if there was any case of detention where the State Government did not approve of the detention order, by any officer in the State?

Shri Datar: There are certain cases where the State Government did not

accept the reasons given by the detaining authority and then they were released.

Shri M. S. Gurupadaswamy: The hon. Minister during his visit to Bombay recently said that that there should be the Preventive Detention Act and its continuation will be reviewed in Parliament by means of a Resolution. May I know whether the Government is intending to bring a Resolution before this House for discussion of this issue?

The Minister of Home Affairs and States (Dr. Katju): My hon. friend only referred to the undertaking given when the Bill was under consideration, namely, that in the cold weather this year, I shall circulate a memorandum stating how the Act has been worked, the number of people detained and all the necessary information. A day will be set apart for discussion of the whole of this problem. That was an undertaking given at the time when the Bill was under discussion and that undertaking still holds good.

Shri M. S. Gurupadaswamy: I refer to the statement made by the hon. Deputy Minister while he was in Bombay recently when he said that it will be after the winter session.

Shri Datar: I may point out that I made that statement in the light of the assurance which was given by the hon. Home Minister last year.

Sardar Hukam Singh: May I know the number of cases where the detenus were heard in person by the Advisory Board?

Shri Datar: I should like to have notice.

Shri V. P. Nayar: May I know how many out of such persons detained were detained for specific offences of black-marketing?

Shri Datar: I have no figures.

Dr. Suresh Chandra: May I know the number of persons whose cases were declared illegal by the high courts and courts?

Shri Datar: I have no figures here. I find that there was one case in which there was a declaration.

Shri Dhusiya: May I know if among those who were detained, there were any Government servants or any legislators?

Shri Datar: I have no information.

Shri Sarangadhar Das: Arising out of the reply given by the hon. Minister,

may I know if the cold weather relates to the one already passed or the cold weather that is coming?

Dr. Katju: The coming cold weather, which will be coming in 1953.

Shri Amjad Ali: Was there any occasion for the hon. Minister of Home Affairs to look into some of these cases personally?

Dr. Katju: I really do not follow this question, because the occasion does not arise. The procedure which has been laid down in the Act which was passed by Parliament last year is almost water-tight. To the person detained, the grounds of detention are given within five days, and forthwith the Advisory Board takes jurisdiction over the case and within two and a half months, it finishes off the case.

Mr. Deputy-Speaker: I do not think the hon. Minister's looking into is necessary.

Dr. Katju: It is not necessary. Therefore, I do not want to substitute my judgment for the judgment of the Advisory Board.

Shri K. K. Basu: May I know whether any person who has crossed the border after the recent introduction of passports has been detained under the Preventive Detention Act?

Shri Datar: We have no information.

Mr. Deputy-Speaker: Next Question.

Dr. Ram Subhag Singh: Question No. 736. Sir.

The Minister of Rehabilitation (Shri A. P. Jain): May I answer Questions Nos. 736 and 737 together? They are more or less allied.

Mr. Deputy-Speaker: Yes.

पाकिस्तान से जैसलमेर आये हुए
हरिजन विस्थापित व्यक्ति

*७३६. डा० राम सुभग सिंह : पुनर्वासि मंत्री

यह बतलाने की कृपा करेंगे कि क्या यह तथ्य है कि पाकिस्तान से जैसलमेर आये हुए लगभग १० हजार हरिजन विस्थापित व्यक्तियों को विवश हो कर स्थल मार्ग से इसलिये पाकिस्तान वापिस जाना पड़ा क्योंकि यहां उन के पुनर्वास तथा सहायता की कोई भी व्यवस्था नहीं की गई थी ?